## CP NO. 146(ND)/2012 RT No.27/2016

M/s Aar Kay Chemicals & Ors.

... Petitioners

Versus.

M/s A.P.Refinery Pvt. Ltd. & Ors.

...Respondents

Present:

Mr. Anand Chhiber, Senior Advocate with Ms. Tushita Ghosh,

and Mr. Rajansh Thukral, Advocates for petitioners. Mr. J.S. Puri, Advocate with Mr. Ashish Bansal and Mr. Sunish Bindlish, Advocates for respondents.

As the documents are to be referred during arguments by learned counsel for the petitioners, the locks of two bags containing documents have been broken in the open court by Mr. Gurmeet Singh, Mechanic arranged by the petitioners in the presence of learned counsel for the parties as the keys of the locks were not available with the office. Statement of the mechanic has been separately recorded. Learned counsel for the petitioners has provided two sets of new locks with the keys. The documents be again kept in the same bags by the Bench Officer in the presence of learned counsel for the parties and put locks to them. Keys be kept in the sealed envelope. Arguments inconclusive. Post the matter for arguments for 23.11.2016. As agreed by the learned counsel for the parties, the matter would then be fixed for 25.11.2016 and in case the arguments not concluded, the next date would be 30.11.2016.

(Justice R.P. Nagrath) Member (Judicial)

Deepa Kang

(Deepa Krishan) Member(Technical)

October 27, 2016

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